

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

E.A. No. 33/2024

In

Original Application No. 195/2023

IN THE MATTER OF:

Vivek Mahna . . . Applicant

Versus


Govt. of NCT of Delhi . . . Respondent

I N D E X

| <u>Si. No.</u> | <u>Particulars</u> | <u>Page No.</u> |
|-----------------------|------------------------------------------------|------------------------|
| 1. | STATUS REPORT ON BEHALF OF RESPONDENT NO. 1 | 1- 2 |
| 2. | Proof of Service | 3 |

FILED BY:

NEW DELHI
DATED: 22.02.2025


(JYOTI MENDIRATTA)
Advocate for the GNCT of Delhi
H-34, Jangpura Extension,
(Lower Ground Floor),
New Delhi-110014
MOBILE NO.+91 9811136141

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Execution Application No. 33/2024

In

Original Application No. 195/2023

(I.A. No. 671/2024)

Vivek Manha

Applicant

Versus

Govt. of NCT of Delhi & Ors.

Respondent

Status Report on behalf of Respondent no. 1

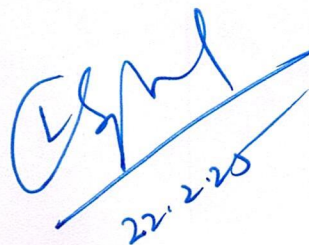
Prayer: It is most humbly submitted that

Whereas the Hon'ble NGT was pleased to pass directions in the present matter on 17.01.2025 wherein it was directed to the undersigned being the Respondent -1 i.e. District Magistrate (South West) to file response regarding the compliance of the order of closure dated 08.01.2025.

Whereas, the undersigned vide letter dated 10.07.2024 and reminder dated 18.02.2025, in terms of the earlier directions requested the MCD (Najafgarh Zone) and DPCC to take action against the violator and submit an ATR in the matter. Accordingly, the DPCC issued a letter of closure dated 08.01.2025 to the violator. However, the owners of the Krishna Greens went before the Hon'ble High Court against the said order dated 08.01.2025. Consequently, the Hon'ble High Court has disposed the matter while directing the DPCC to reconsider the decision dated 08.01.2025.

Now, the DPCC vide its letter dated 17.02.2025 has submitted that "*whereas, closure directions were issued to M/s Krishna Greens, H-1, Pushpanjali Farms, Dwarka, Link Road, New Delhi-61 (hereinafter referred as the Addressee) u/s 33(A) of Water Act, 1974 and 31 (A) of Air Act, 1981 vide letter dated 08.01.2025 by Delhi Pollution Control Committee*"




22.2.25

LAKSHAY SINGHAL, IAS
District Magistrate
South-West Delhi

Further it has been informed that the addressee unit has filed a writ petition before the Hon'ble High Court of Delhi. As per the directions of the Hon'ble High Court in the matter, the site was inspected by the Officials off DPCC on 23.01.2025 and rthe unit was found non-operational as well as compliant with the requisite norms. Accordingly, the petition was disposed of by the Hon'ble Court vide order dated 28.01.2025 while directing to re-examine the matter, and if necessary, recall/modify the impugned order/s dated 08.01.2025.

Further, it has been informed by DPCC vide aforesaid letter that

"and whereas, the addressee unit has deposited Environmental Compensation (EC) of Rs. 3.75 lakhs in the DPCC which was imposed by the DPCC.

Now, therefore, the case of addressee unit is considered by the Competent Authority and the addressee is hereby directed to apply for Consent to operate without requisite test reports. No commercial operations be carried out by the addressee unit. "

Further, the Sr. Environmental Engineer DPCC has directed the concerned SDM (Kapashera) to not take action against the addressee unit till the final decision is taken on the closure directions.

In view of the above, the undersigned assures to fully comply with the directions of the Hon'ble NGT, if any in the present matter.




(LAKSHAY SINGHAL, IAS)
DISTRICT MAGISTRATE (SW)

LAKSHAY SINGHAL, IAS
District Magistrate
South-West Delhi

149



JMA Law Offices <jmalawoffices@gmail.com>

Service of status report on behalf of EA No. 33 of 2024 in OA No. 195 of 2023

JMA Law Offices <jmalawoffices@gmail.com>

Mon, Feb 24, 2025 at 3:10 PM

To: anilsood@spchetna.com, msdpcc@nic.in, mscb.cpcb@nic.in

Dear Sir(s),

Please find the attached status report on behalf of Respondent No. 1, DM, South West, Delhi.

From the office of:

[Quoted text hidden]



EA 33 VIVEK MAHANA (1).pdf

1584K